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CENTRAL ADMINISTRATIVE TRIBUNAL,  
CUTTACK BENCH, CUTTACK

PRONOUNCED IN THE OPEN COURT

ORIGINAL APPLICATION NO. 144 OF 1998  
Cuttack this the 3rd day of November, 1998

Babul Kulomoni

Applicant(s)

-Versus-

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *Yes*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *No*

(G.NARASIMHAM)  
MEMBER(JUDICIAL)

*Somnath Som*  
(SOMNATH SOM)  
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL,  
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.144 OF 1998  
Cuttack this the 3rd day of November, 1998

CORAM:

THE HON'BLE SHRI SOMNATH SOM, VICE-CHAIRMAN  
AND  
THE HON'BLE SHRI G.NARASIMHAM, MEMBER(JUDICIAL)

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Babul Kulomani, aged about 61 years,  
Son of late Kulomani, at present of village  
Mangalajodi(Raulasahi)Via:Tangi  
Dist:Khurda

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Applicant

By the Advocates : M/s. Rabin Naik  
K.K.Rath

-Versus-

1. Union of India represented by  
the General Manager  
Western Railways, Churchigate,  
Mumbai, Maharashtra

2. Divisional Railways Manager  
Western Railway, Ajmer, Rajasthan

3. Divisional Personnel Officer(Pension)  
Western Railway, Western Railway DRM  
Office, Ajmer, Rajasthan

4. Divisional Accounts Officer(Pension)  
DRM Office, Western Railway,  
Ajmer, Rajasthan

5. Divisional Personnel Officer  
DRM Office, South Eastern Railway,  
Khurda Road

6. AEN, Khurda,  
S.E.Railway, At/PO:Khurda  
Dist: Khurda

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Respondents

By the Advocates : M/s.B. Pal  
A.Ku.Mishra  
S.K.Ojha  
P.S.Das

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ORDERMR. SOMNATH SOM, VICE-CHAIRMAN:

1. In this Application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner has prayed for a direction to Respondents 1 to 4 to grant him pension within a specified time and also for a direction to grant him bonus within a stipulated time for the period from March, 1994 to till 30.9.1994. There is also a further prayer for a direction to Respondents 5 and 6 to grant him railway pass within a specified time as a retired employee. Respondents have filed counter.

2. We have heard Shri Rabin Naik, learned counsel for the petitioner and Shri B.Pal, learned senior counsel appearing on behalf of the respondents and have perused the record. It is submitted by the learned counsel for the petitioner that the reliefs claimed by him in this Original Application have already been granted to him by the departmental authorities except the point regarding issue of railway pass. The respondents in para-6 of the counter have stated that the pass will be issued to the applicant by Res.6, viz., AEN, S.E.Railway, Khurda Road. In view of this, the petitioner is directed to apply for the railway pass to Res.6 and in case he faces any difficulties in getting such pass in accordance with his entitlement under the rules, he will be free to approach the Tribunal.

3. With the above direction, all the prayers of the applicant having been met, the application is disposed of as infructuous. No costs.

(G.NARAIMHAM)  
MEMBER(JUDICIAL)

B.K.SAHOO

(SOMNATH SOM)  
VICE-CHAIRMAN